

**HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD**  
**ARRANGEMENT FOR THE SITTINGS OF THE HON'BLE JUDGES**  
**FROM MONDAY, 27<sup>TH</sup> JANUARY, 2025 ONWARDS**

(All Courts shall give top most priority to old pending matters, particular prior to the year 2003)

1.	<b>THE ACTING CHIEF JUSTICE</b> <b>&amp;</b> <b>RENUKA YARA, J</b>  <b>DIVISION BENCH – I</b>	Writ Appeals (Non-Service) Writ Appeals (Service) Public Interest Litigation <i>Suo Motu</i> Writ Petitions Writ Petitions relating to Medical Admission  All Writ Petitions challenging <i>Vires</i> of Statutes, Rules and Statutory Regulations including those relating to Income Tax, Commercial Tax, GST, Debts Recovery Tribunal and Securitization Laws  Writ Petitions (Income Tax) Writ Petitions (Customs and Central Excise)  Cases dealing with the projects involving both the States of Telangana and Andhra Pradesh  Writ Petitions under Telangana Lokayukta and Upa Lokayukta Act. Writ Petitions not specified elsewhere  <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b>  <b>Monday to Thursday from 10:30 am onwards</b>  <b>Friday up to 1:30 pm</b></p>
2.	<b>THE ACTING CHIEF JUSTICE</b> <b>&amp;</b> <b>N.V. SHRAVAN KUMAR, J</b>  <b>SPECIAL DIVISION BENCH</b>	All matters arising out of C.S.Nos. 13 and 14 of 1958  <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b>  <b>Friday from 2:15 pm onwards</b></p>
3.	<b>THE ACTING CHIEF JUSTICE</b>	Applications filed under Section 11 of the Arbitration and Conciliation Act, 1996  <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b>  <b>Friday after Special Division Bench work</b></p>

4.	<p><b>P. SAM KOSHY, J &amp; N. NARSING RAO, J</b></p> <p><b>DIVISION BENCH – II</b></p>	<p>Income Tax Tribunal Appeals</p> <p>Income Tax Cases</p> <p>Gift Tax Cases</p> <p>Central Excise Appeals</p> <p>Wealth Tax cases</p> <p>Wealth Tax Appeals</p> <p>Contempt Appeals</p> <p>All Writ Petitions challenging <i>Vires</i> of Statutes, Rules and Statutory Regulations relating to Service Rules</p> <p>Writ Petitions relating to High Court, Judicial Service and District Courts.</p> <p>Special Tribunal Appeals</p> <p>Writ Petitions relating to and arising from the Andhra Pradesh Reorganisation Act.</p> <p>All Service and Non-Service matters where both the States of Telangana and Andhra Pradesh are involved</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p>
5.	<p><b>ABHINAND KUMAR SHAVILI, J &amp; E. TIRUMALA DEVI, J</b></p> <p><b>DIVISION BENCH – III</b></p>	<p>First Appeals</p> <p>City Civil Court Appeals</p> <p>Civil Revision Petitions</p> <p>Letters Patent Appeals</p> <p>Supreme Court Leave Petitions</p> <p>Land Acquisition Appeal Suits</p> <p>Land Grabbing Appeals</p> <p>Writ Petitions (Service – CAT &amp; SAT) matters</p> <p>Writ Petitions relating to Legal Services Authority Act. 1987</p> <p>Writ Petitions under the Arbitration &amp; Conciliation Act, 1996</p> <p>Writ Petitions under the Consumer Protection Act, 1986</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p>

6.	<p><b>MOUSHUMI BHATTACHARYA, J &amp; B.R. MADHUSUDHAN RAO, J</b></p> <p><b>DIVISION BENCH – IV</b></p>	<p>Criminal Appeals <b>from 2021 onwards</b></p> <p>Criminal Appeals (Food Security &amp; Safety Act)</p> <p>Family Court Appeals</p> <p>Motor Accident Civil Miscellaneous Appeals</p> <p>Criminal Confirmations (RT)</p> <p>Writ Petitions Habeas Corpus</p> <p>Writ Petitions, CRPs and all applications/ petitions filed under the Debts Recovery Tribunal and Securitization Acts</p> <p>All Civil Miscellaneous Appeals</p> <p>Civil Miscellaneous Appeals and Civil Revision Petitions relating to Commercial Courts Act, 2015</p> <p>Cases relating to Commercial Appellate Division</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p>
7.	<p><b>T. VINOD KUMAR, J &amp; P. SREE SUDHA, J</b></p> <p><b>SPECIAL DIVISION BENCH</b></p>	<p>Writ Petitions (Commercial Tax and GST)</p> <p>Referred Cases</p> <p>Tax Revision Cases (TRCs and TREVCs)</p> <p>Writ Petitions under the Land Grabbing (Prohibition) Act, 1982</p> <p>Special Appeals</p> <p>Original Side Appeals</p> <p>Matters relating to Environment and Pollution Control Act</p> <p>Civil Miscellaneous Second Appeals arising out of the Prevention of Money Laundering Act, 2002</p> <p>Criminal Contempt Cases</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p> <p style="text-align: center;"><b>Every day from 10:30 am to 1:30 pm</b></p>
8.	<p><b>T. VINOD KUMAR, J</b></p>	<p>Company Applications</p> <p>Company Petitions</p> <p>Company Appeals</p> <p>Referred Company Cases</p> <p>Cases relating to Commercial Division</p> <p>Execution Petitions</p> <p><b>Writ Petitions (Non-Service) relating to:</b></p> <p>Education</p> <p>Mines, Industries and Commerce</p> <p>Housing Department</p> <p>General Administration Department</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p> <p style="text-align: center;"><b>Every day from 2:15 pm onwards</b></p>

9.	<b>K. LAKSHMAN, J</b>	<b>Writ Petitions (Non-Service) relating to:</b> Municipalities & Urban Development Universities Writ Petitions not elsewhere specified Tirumala Tirupathi Devasthanams Criminal Cases relating to former and present Legislators <b>Admission, Interlocutory and Final Hearing</b>
10.	<b>B. VIJAYSEN REDDY, J</b>	<b>Writ Petitions (Non-Service) relating to:</b> Home Excise Law & Legislative Departments Wakf Board Right to Information Act <b>Admission, Interlocutory and Final Hearing</b>
11.	<b>P. SREE SUDHA, J</b>	Writ Petitions (Service) <b>up to the year 2015</b> Writ Petitions (Transferred from Tribunal) <b>Final hearing, left out admissions and interlocutory, if any.</b> <b>Every day from 2:15 pm onwards</b>
12.	<b>Dr. G. RADHA RANI, J</b>	City Civil Court Appeals <b>up to the year 2018</b> Civil Revision Petitions <b>from 2019 to 2022</b> <b>Final hearing, left out admissions and interlocutory, if any.</b>
13.	<b>N. TUKARAMJI, J</b>	First Appeals <b>up to year 2018</b> Civil Revision Petitions <b>up to the year 2018</b> <b>Final hearing, left out admissions and interlocutory, if any.</b>
14.	<b>T. MADHAVI DEVI, J</b>	<b>Writ Petitions (Non-service) relating to:</b> Panchayat Raj & Rural Development Civil supplies & Essential Commodities Cooperative Societies Food, Agriculture and Market Committee Fisheries & Animal Husbandry <b>Admission, Interlocutory and Final hearing</b>

15.	<b>K. SURENDER, J</b>	<p>Criminal Appeals <b>up to the year 2021</b></p> <p>Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets <b>from the year 2018 to 2020</b></p> <p><b>Final hearing, left out admissions and interlocutory, if any.</b></p> <p><b>Every Monday, Wednesday and Friday from 10:30 am onwards</b></p>
16.	<b>K. SURENDER, J &amp; J. ANIL KUMAR, J</b>  <b>SPECIAL DIVISION BENCH</b>	<p>Criminal Appeals <b>up to the year 2020</b></p> <p><b>Final hearing, left out admissions and interlocutory, if any.</b></p> <p><b>Tuesday &amp; Thursday from 10:30 am onwards</b></p>
17.	<b>SUREPALLI NANDA, J</b>	<p><b>Writ Petitions (Non-service) relating to:</b></p> <p>State Corporations &amp; Undertakings</p> <p>Social Welfare &amp; Tribal Welfare</p> <p>B.C. Welfare &amp; Minority Welfare</p> <p>Women Development &amp; Child Welfare</p> <p>Forest, Energy, Environment, Science &amp; Technology</p> <p><b>Admission, Interlocutory and Final Hearing</b></p>
18.	<b>JUVVADI SRIDEVI, J</b>	<p>Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets <b>from the year 2024 onwards</b></p> <p>Criminal Revision Cases <b>from the year 2022 onwards</b></p> <p><b>Admission, Interlocutory and Final Hearing</b></p>
19.	<b>N.V. SHRAVAN KUMAR, J</b>	<p><b>Writ Petitions (Non-service) relating to:</b></p> <p>Stamps &amp; Registration</p> <p>Transport</p> <p>Roads and Buildings</p> <p><b>Admission, Interlocutory and Final Hearing</b></p> <p>Revenue <b>up to the year 2016</b></p> <p><b>Final hearing, left out admissions and interlocutory, if any.</b></p> <p><b>Monday to Thursday from 10:30 am onwards</b></p> <p><b>Friday up to 1:30 pm and again after Special Division Bench work</b></p>
20.	<b>M.G. PRIYADARSINI, J</b>	<p>Motor Accident Civil Miscellaneous Appeals <b>up to the year 2018</b></p> <p><b>Final hearing, left out admissions and interlocutory, if any.</b></p>

21.	<b>C.V. BHASKAR REDDY, J</b>	<p><b>Writ Petitions (Non-service) relating to:</b></p> <p>Revenue from the year 2022 onwards</p> <p>Urban Land Ceiling</p> <p>Land Reforms cases</p> <p>Irrigation &amp; Command Area Development</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p>
22.	<b>E.V. VENUGOPAL, J</b>	<p><b>Criminal Revision Cases up to the year 2021</b></p> <p>Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets of the year 2021 to 2023</p> <p style="text-align: center;"><b>Final hearing, left out admissions and interlocutory, if any.</b></p>
23.	<b>NAGESH BHEEMAPAKA, J</b>	<p><b>Writ Petitions (Non-service) relating to:</b></p> <p>Factories And Labour matters</p> <p>Employment Generation and Training</p> <p>Youth Services and Sports</p> <p>Health, Medical &amp; Family Welfare</p> <p>Endowments</p> <p>Finance &amp; Planning</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p>
24.	<b>PULLA KARTHIK, J</b>	<p><b>Writ Petitions (Service) from the year 2016 to 2021</b></p> <p style="text-align: center;"><b>Final hearing, left out admissions and interlocutory, if any.</b></p>
25.	<b>K. SARATH, J</b>	<p><b>Writ Petitions (Non-service) relating to:</b></p> <p>Revenue from the year 2017 to 2021</p> <p>Civil Miscellaneous Appeals up to the year 2013</p> <p style="text-align: center;"><b>Final hearing, left out admissions and interlocutory, if any.</b></p>
26.	<b>J. SREENIVAS RAO, J</b>	<p><b>Writ Petitions (Non-service) relating to:</b></p> <p>Land Acquisition</p> <p>Departments of Central Government</p> <p>Central Government Undertakings</p> <p>Central Government Corporations</p> <p>(LIC, FCI &amp; Nationalised Banks)</p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p>
27.	<b>NAMAVARAPU RAJESHWAR RAO, J</b>	<p><b>Writ Petitions (Service) from the year 2022 onwards</b></p> <p style="text-align: center;"><b>Admission, Interlocutory and Final Hearing</b></p>

28.	<b>LAXMI NARAYANA ALISHETTY, J</b>	<b>CIVIL ADMISSION COURT:</b> First Appeals <b>from the year 2021 onwards</b> City Civil Court Appeals <b>from the year 2021 onwards</b> Second Appeals <b>from the year 2023 onwards</b> Civil Miscellaneous Appeals <b>from the year 2023 onwards</b> Civil Revision Petitions <b>from the year 2023 to 26.9.2024</b> Motor Accident Civil Miscellaneous Appeals <b>from the year 2023 onwards</b>  Civil Miscellaneous Second Appeals Original Civil Suits Original Petitions Transfer Civil Miscellaneous Petitions  <b>Admission, Interlocutory and Final Hearing</b>
29.	<b>J. ANIL KUMAR, J</b>	Second Appeals <b>up to the year 2022</b> Civil Miscellaneous Appeals <b>from the year 2014 to 2022</b>  <b>Final hearing, left out admissions and interlocutory, if any.</b>
30.	<b>K. SUJANA, J</b>	<b>Bails &amp; Transfer Criminal Petitions</b> Criminal Appeals <b>from the year 2022 onwards</b>  <b>Admission, Interlocutory and Final hearing</b> Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets <b>up to the year 2017</b>  <b>Final hearing, left out admissions and interlocutory, if any.</b>
31.	<b>RENUKA YARA, J</b>	First Appeals <b>of the year 2019</b> Motor Accident Civil Miscellaneous Appeals <b>of the year 2019</b>  <b>(Whenever Her Lordship sits single)</b>
32.	<b>N. NARSING RAO, J</b>	City Civil Court Appeals <b>of the year 2020</b> Motor Accident Civil Miscellaneous Appeals <b>of the year 2020</b>  <b>(Whenever His Lordship sits single)</b>
33.	<b>E. TIRUMALA DEVI, J</b>	City Civil Court Appeals <b>of the year 2019</b> Motor Accident Civil Miscellaneous Appeals <b>of the year 2021</b>  <b>(Whenever Her Lordship sits single)</b>
34.	<b>B.R. MADHUSUDHAN RAO, J</b>	First Appeals <b>of the year 2020</b> Motor Accident Civil Miscellaneous Appeals <b>of the year 2022</b>  <b>(Whenever His Lordship sits single)</b>

**N.B:- All prayers for adjournments be made in the open Court only.**

1. All matters, on change of roster, shall stand released and shall be posted before the Bench/s as per roster, except matters which are reserved for judgment or under the caption 'CAV' or the matters which are part heard.
2. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered/numbered on or after 27-09-2024 for admission and interlocutory shall be posted before the concerned Administrative Judge.
3. Civil Revision Petitions registered/numbered on or after 27-09-2024 will be placed before the respective Administrative Judge on Fridays to be heard between 2.15 pm and 4.15 pm, and those matters shall remain before the Administrative Judge for a period of four months from its first date of hearing. If such matters are not admitted/disposed of within the period of four months, then the cases (**except relating to Hyderabad District**) shall automatically stand transferred to regular Court assigned to hear Civil Revision Petitions. So far as matters relating to **Hyderabad District** are concerned, only fresh admission and adjourned fresh admission matters shall remain before the Administrative Judge for a period of four months **and other matters shall be placed before the regular Court assigned to hear Civil Revision Petitions.**
4. Civil Motions pertaining to categories of Civil Revision Petitions registered on or after 27-09-2024 shall be moved before the concerned Administrative Judge in-charge of the District. In the event of absence of any Hon'ble Judge, the civil motions may be moved before regular Court assigned to hear Civil Revision Petitions.
5. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered before 27-09-2024, which are pending for admission, shall be posted before the Courts assigned to hear Civil Revision Petitions.
6. Contempt Petitions alleging willful disobedience of the order passed by the Judge/s shall be listed before the same Judge/s and if the said Judge/s cease/s to be a Judge/s of this High Court, the same shall be posted/made before the respective Bench.
7. All lunch motions, Interim Applications including IAs for restoration of cases dismissed for default (other than Review Petitions) shall be posted/made before the respective Bench having the roster.
8. All interlocutory applications such as WPs, WAs, Civil and Criminal Matters relating to final hearing matters shall be posted before the Bench having final hearing provision for that category.
9. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **prior to 24.9.2020**, where the amount or value of the subject matter exceeds Rs.25 lakhs, shall be posted before a Division Bench as per roster.
10. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **on or after 24.9.2020**, where the amount or value of the subject matter is between Rs. 35/- and Rs. 50/- lakhs, shall be posted before a Single Bench; if it exceeds Rs. 50/- lakhs, the case shall be posted before a Division Bench as per roster.
11. The matters assigned to a Hon'ble Judge while sitting single by the Hon'ble the Chief Justice (except the matters allotted for III judge reference or Election Petitions) shall stand released, when the said Hon'ble Judge is assigned to preside over a Division Bench or as the 2<sup>nd</sup> member of the Division Bench, and shall be posted before the Hon'ble Judge assigned to hear that category of matters.
12. When the recused matter is directed to be posted before other Bench by the Hon'ble the Chief Justice, on change of the roster and, if it is not part-heard, it shall be posted before the Judge assigned to hear that category of matters, if such Judge is different from the one who recused the matter.



13. Review Petitions shall be posted before the Hon'ble Single Judge against whose order the review petition is filed, and if the said Hon'ble Judge ceases to be a Judge of this High Court, the same may be posted before the Hon'ble judge who is assigned to hear that category of cases.

14. Matters may be assigned to any Bench under daily orders of Hon'ble the Chief Justice.

**//By Order of the Hon'ble the Acting Chief Justice//**

**Date: 25.1.2025**

**Registrar (Judicial-I)**